

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-108**

IB-104/PB/2018  
New IA/3241/2024

**IN THE MATTER OF:**

Shri Tek Chand

**Vs.**

Premia Projects Ltd.

**....Applicant**

**....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Priyanka Sethia

For the Respondent :

For the RP : Adv. Rajat Chaudhary, Adv. Gautam Singhal

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3241/2024:-**

This is an application filed under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking condonation of delay in filing the claim by the Applicant before the Resolution Professional. Heard the submission made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of RP is also present on the basis of advance notice. Ld. Counsel for the Applicant submitted that the Applicant is a Homebuyer and was not aware of the proceedings of the CIRP. Ld. Counsel for the RP submitted that the Resolution Plan has already been approved by the CoC and in the plan, there is a provision for belated claim also. Keeping in view the fact, that the matter relates to Homebuyer, we condone the delay in filing the claim by the Applicant before the Resolution Professional subject to payment of cost of Rs. 10,000/- to be paid by the Applicant to the

Resolution Professional and the said amount shall be utilized by the Resolution Professional in the CIRP proceedings. The RP may examine the claim and take appropriate decision as per the law. With these observations, the present application i.e. New IA/3241/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**